Commons that there was no breach of privilege; it may be a breach of courtesy. When the House is in session all matters of policy ought to be announced first to the House. That is the rule that has been adopted for several years in this House also.

So far as this matter is concerned. the hon. Minister has explained that it is only an expansion of the NCC for which he need not come before the House for any particular sanction from time to time. So far as the announcement of the new policy is concerned, the hon. Minister says that there will be a Resolution and he will discuss it here. Even if he had made a statement, that is not a breach of privilege and no consent should be given to raise it as a matter of privilege. But all the same. I am sure the hon. Ministers will observe this decorum and courtesy to this House. So far as this matter is concerned. I am satisfied that the hon. Minister has not said anything outside the House which, even as a matter of courtesy, he ought to have placed before the House before saying it outside . . .

Shri Hem Barua (Gauhati): May I ask for a clarification?

Mr. Speaker: Order, order. After hearing about a particular matter and disposing of it. I will not allow hon. Member to get up.

12.06 hrs.

PAPERS LAID ON THE TABLE AMENDMENTS TO DELHI SALES TAX RULES

The Minister of Finance (Shri Morarii Desai): I beg to lay on the Table, under sub-section (4) of Section 28 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, a copy of Notification No. F.4(54)/59-Fin. (E) dated the 26th November, 1959 published in Delhi Gazette making certain further amendments to the Delhi Sales Tax Rules, 1951. [Placed in Library. See No. LT-1797/59.1

REPORT OF INDIAN DELEGATION TO 15TH SESSION OF GATT

The Minister of Parliamentary Affairs (Shri Satva Narayan Sinha): On behalf of Shri Kanungo I beg to lay on the Table a copy of the Report of the Indian Delegation to the 15th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Tokyo during October 26-November 21, 1959. [Placed in Library, See No. LT-1798/

REPORT OF UNION PUBLIC SERVICE COMMISSION

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under Article 323(1) of the Constitution, a copy of the Ninth Report of the Union Public Service Commission for the period 1st April, 1958 to 31st March. 1959. [Placed in Library, See No. LT-1799/59.1

NOTIFICATION TO BE ISSUED UNDER MADRAS MOTOR VEHICLES TAXATION AcT

Shri Datar: I beg to lay on the Table, under sub-section (3) of Section 17 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated 31st July, 1959 issued by the President in relation to the State of Kerala, a copy of Notification No. TB4~36008/58/PW containing draft amendment to Schedule II of the said Act. [Placed in Library, See No. LT-1800/59.]

NOTIFICATION ISSUED UNDER MADRAS MOTOR VEHICLES TAXATION ACT

Shri Datar: I beg to lay on the Table, under Sub-section (2) of Section 11 of the Madras Motor Vehicles Taxation Act, 1931 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, a